

10

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

O.A.NO.2828/92

New Delhi, this the 10th day of July, 1995

Hon'ble Shri J.P. Sharma, Member (J)

Shri Jamal Uddin,  
s/o Shri Allaah Uddin,  
r/o V-204, Anupam Apartments,  
Shahdara, Delhi

and last employed as

Senior Welfare Inspector  
in the Northern Railway,  
Govt. of India,  
Baroda House, New Delhi.

... Applicant

By Advocate: None

Vs.

1. Union of India  
through the Chairman,  
Railway Board,  
Rail Bhavan, New Delhi.
2. The General Manager,  
Northern Railway,  
Govt. of India,  
Baroda House, New Delhi.

... Respondents

By Advocate: Shri K.K. Patel

ORDER (ORAL)

None appears for the applicant though the case was given a pass over and taken at about 4 p.m. again. The applicant has a grievance against the order dated 12.3.93 by which a recovery has been ordered for retention of the allotted railway quarter in an unauthorised manner for the period from 1.2.91 till 3.2.92 and a recovery of rent at the rate of Rs.910/- p.m. from 1.2.91 to 31.5.91 and at the rate of Rs.1820/- p.m. w.e.f. 1.6.91 to 4.2.92. Water



charges and Safai charges etc. were ordered to be recovered. The respondent's counsel Shri K.K. Patel pointed out that the applicant after retirement from 31.1.91 did not vacate the quarter nor sought the permission for retention of the quarter after retirement. By obtaining a permission he could have retained the quarter for a period of four months. The applicant filed a suit for correction of date of birth alleging that he could not retire by the actual date of birth on 31.1.91. The application for correction of date of birth was dismissed on 20.1.90. The applicant appears to be not interested in the matter. In view of this, the application is dismissed in default.

*J.P. Sharma*

(J.P. SHARMA)  
MEMBER(J)

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